

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5809
ANSWERED ON:04.05.2005
CASES UNDER INVESTIGATION BY CBI
Pathak Shri Brajesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the state-wise number of cases being investigated by the CBI till date;
- (b) since when these cases are under investigation by the CBI and the reasons for delay in concluding these investigations; and
- (c) the effective steps being taken by the Government to conclude the investigations at the earliest and file the same before courts?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): As on 31.3.2005, 1441 cases are under investigation by the CBI. These cases cannot be categorized state-wise because many cases registered by CBI have inter-state/international ramifications.
- (b): Out of these 1441 cases, only 161 cases are under investigation for more than two years. Various reasons for delay in concluding the investigation are as under :
 - (i) Complicated nature of cases taken up by CBI for investigation which requires scrutiny of voluminous documents and examination of large number of witnesses.
 - (ii) In some cases, investigations has to be done in foreign countries for which Letters Rogatory has to be executed, which is a time consuming process.
 - (iii) Many cases remain pending even after conclusion of investigation for want of sanction for prosecution from the competent authority.
 - (iv) Investigations stayed by Courts.
- (c) : Efforts are being made on all stages and levels to expedite the investigations by utilizing existing resources of the CBI. Further various Ministries/Departments and the State Governments are being requested to expedite the sanctions for prosecution pending with them.